

Annexure 1
Sneh Polymers Private Limited; CIRP commenced on 15.09.2026;
List of Creditors as on 05.10.2026
List of secured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest*	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	Punjab National Bank	27.09.2026	₹ 492,750,325	₹ 489,302,935	Financial Creditor	₹ 489,302,935	₹ 489,302,935	No	30.39%	-	-	₹ 1,591,578	₹ 1,855,812	Refer Foot Note 4
2	State Bank of India	25.09.2026	₹ 597,091,507	₹ 597,091,507	Financial Creditor	₹ 597,091,507	₹ 597,091,507	No	37.08%	-	-	₹ 0	₹ 0	
3	Small Industries Development Bank of India	29.09.2026	₹ 192,359,470	₹ 171,331,000	Financial Creditor	₹ 171,331,000	₹ 171,331,000	No	10.64%	-	-	₹ 0	₹ 21,028,470	Refer Foot Note 6
4	SBI Factors Ltd	29.09.2026	₹ 88,061,770	₹ 77,642,300	Financial Creditor	₹ 77,642,300	₹ 77,642,300	No	4.82%	-	-	₹ 10,419,470	₹ 0	Refer Foot Note 7
5	Union Bank of India	28.09.2026	₹ 279,601,764	₹ 274,701,964	Financial Creditor	₹ 274,701,964	₹ 274,701,964	No	17.06%	-	-	₹ 0	₹ 4,899,800	Refer Foot Notes 5
1	Total		₹ 1,649,864,836	₹ 1,610,069,706		₹ 1,610,069,706	₹ 1,610,069,706		100.00%	₹ 0.00	₹ 0.00	₹ 12,011,048	₹ 27,784,082	

Notes :

- All claims have been admitted on the basis of submitted proof by claimants and the claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.r. The CoC may undergo change subject to the verification and collation of claims which is continuing.
- Status of column with respect to "amount of claim under verification" may change after latest books of corporate debtor are made available /receipt of required proofs from claimant/ other sources; as soon as may be practicable and when IRP / RP comes across additional information warranting such revision. The CoC may undergo change subject to the verification and collation of claims which is continuing.
- As per Regulation 14 of IBBI (CIRP) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
- Claim of PNB : Interest on A/c No. 3906001B00003831 presently computed at interim ROI of 9.50% p.a. in the absence of supporting documents substantiating the applicable ROI of 10.50% p.a.; differential interest kept under verification and subject to revision upon receipt of supporting documents. Other charges claimed by the FC are also under verification pending supporting records.
- Claim of UBI: The variance in interest computation between the Financial Creditor's claim and the Resolution Professional's verification has been kept under verification, further information has also been sought from the Corporate Debtor.
- Claim of SIDBI: The principal claim amount submitted by SIDBI has been duly admitted. The interest and consequential charges have been kept under verification, as the supporting calculation methodology requires further clarification. The Resolution Professional is actively engaging with SIDBI officials to reconcile the interest computations.
- Details of Security Interest of SBI Factors Ltd: Assignment of identified/present and future receivables from RAS Polypack Private Limited together with associated rights under Deed of Assignment of Receivables dated 29.04.2025, registered with CERSAI; extent, subsistence and priority of security interest subject to verification.
- Details of Security Interest – Consortium Lenders (PNB, SBI, UBI, SIDBI):
The financial facilities were extended to the Corporate Debtor under a consortium arrangement led by Punjab National Bank (PNB), with the underlying security interests managed and held by SBICAP Trustee Company Limited as the Security Trustee (as attached).

Garima Diggiwal
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SNEH POLYMERS PRIVATE LIMITED
Regn. No. . IBBI//IPA-001/IP-P-02018/2020-2021/13158
AFA No: AFA No: AA1/13158/02/300627/109401 valid upto 30.06.2027

